

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**O.A.No.528/2006**

**Thursday, June 14, 2007**

**CORAM :HON'BLE MR.GEORGE PARACKEN, JUDICIAL MEMBER  
HON'BLE DR K.S.SUGATHAN, ADMINISTRATIVE MEMBER**

- 1 K.N.Radhakrishnan,  
Senior Loco Inspector,  
Office of the Senior Section Engineer/  
Carriage & Wagon/, Southern Railway,  
Ernakulam Junction,  
Residing at: Mulleppillil Padmalayam,  
East Kadungalloor, UC College,  
P.O.Aluva.
- 2 C.Abdulla,  
Senior Loco Inspector,  
Office of the Senior Divisional Mechanical Engineer,  
Southern Railway, Palghat,  
Residing at: Chacrathodi House,  
P.O.Pattikadu, Malappuram District.
- 3 R Sathyendra Kumar,  
Senior Loco Inspector, Southern Railway,  
Calicut, Residing at: No.613,East Hill Apartments,  
East Hill, Calicut-5.
- 4 P.N.Jayaraj,  
Senior Loco Inspector,  
Southern Railway,  
Quilon, Residing at: Pushpavadiyil House,  
Malayalapuzha Eram P.O.,  
Pathanamthitta District.
- 5 P.N.Gopalakrishnan,  
Senior Loco Inspector, Southern Railway,  
Mangalaore  
Residing at: Railway Quarters No.34-A,  
Near K.V.No.II, Mangalore. ... Respondents

By Advocate Mr.T.C.G.Swamy

V/s.

- 1 Union of India, represented by  
The General Manager, Southern Railway,  
Head Quarters Office, Park Town P.O.,  
Chennai – 3.
- 2 The Chief Personnel Officer,  
Southern Railway, Head Quarters Office,  
Park Town P.O., Chennai-3.
- 3 The Divisional Railway Manager,  
Southern Railway, Palghat.
- 4 The Senior Divisional Personnel Officer,  
Southern Railway, Palghat.
- 5 The Senior Divisional Personnel Officer,  
Southern Railway, Trivandrum Division,  
Trivandrum. ... Respondents

By Advocate Ms.P.K.Nandini

The application having been heard on 14.6.2007 the Tribunal delivered the following on the same day:

**Hon'ble MrGeorge Paracken, Judicial Member**

(ORDER)

The applicants in this OA has sought a direction to the respondents to step up their pay at par with their junior Shri P.P.Sasikumar with effect from 4/12/1996 in the scale of Rs.6500-10500. During the pendency of this OA, the Railway Board has issued Annexure R-8 letter No.P(PC)524/Cadre Restructuring-2003/Vol.III dated 17/5/2007 removing the anomaly in fixation of pay of Loco Running Supervisor. Counsels for both the parties have agreed that if the aforesaid letter is implemented in the case of the applicants, the grievance of the applicant in the present OA would be met.

2

2 In view of the above, this OA is disposed of with a direction to the respondents to consider the Applicants also for extending the benefits of the Annexure R-8 letter of the Railway Board dated 17/5/2007. The Respondents shall issue necessary orders in this regard in respect of each of the applicants within a period of three months from the date of receipt of copy of the order. There shall be no order as to costs.



(DR.K.S.SUGATHAN)  
ADMINISTRATIVE MEMBER



(GEORGE PARACKEN)  
JUDICIAL MEMBER

abp